

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.06.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/579(CHE)/2017
NAME OF THE PETITIONER(S) : Premier Place Fabrications Co.
NAME OF THE RESPONDENT(S) : Sri Mookambigai Constructions India Pvt. Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Shri. P. Kumanan, Ld. Counsel for the Petitioner.

None for the Respondent.

On downloading of the order from the website of Hon'ble High Court, we find that the Hon'ble High Court vide order dated 04.01.2018 in writ petition W.P. No.30385 of 2017 and W.M.P. No. 33124 of 2017 modified the order of interim stay subject to the Petitioner/Respondent herein depositing a sum of Rs.8,00,000/- to the credit of the Writ Petition before the Registry within a period of two weeks from the date of the order.

There is no order indicating compliance of the order dated 04.01.2018.

Ld. Counsel for the Petitioner submits that matter was lastly listed before Hon'ble High Court in February, 2024.

He seeks and is granted time to file the proceedings of the Hon'ble High Court. List the petition for filing proceedings / further proceedings on **09.07.2024**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

VS